

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting NC-V held on 03.04.2008**

The Meeting No. 01/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 03.04.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. Promod Kumar, Technical Officer	DOR
4.	Sh. Kuldeep Singh, Assistant Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

**(TEXTILES AND LEATHER ITEMS)**

At the outset the Minutes of NC Meeting 50/AMO8 held on 27.03.2008 were ratified. The Agenda for individual cases for Meeting No. 01/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER** : 1/84-ALC3/2008 **MEETING DATE** : 03.04.2008

1	<b>Case No.:5/1/84-ALC3/2008</b>	Party Name:KNIT FOULDS PVT LTD	Meet No/Date:1/84-ALC3/2008 03.04.2008	<b>Status: Rejected</b>
	HQ File :01/84/050/00398/AM08/	RLA File :30/21/040/00169/AM08/	Lic.No/Date:3010054508 02.01.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not forwarded the detailed manufacturing process alongwith the proof of machinery involvement in Non-woven process. In view of this, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

2

<b>Case No.:3/1/84-ALC3/2008</b>	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:1/84-ALC3/2008 03.04.2008	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00396/AM08/	RLA File :02/24/040/00280/AM08/	Lic.No/Date:0210108325 18.01.2008	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 2% wastage on import item as detailed below: -			
Export Product	Export Qty.	Import Item	Qty. allowed
PACMAAN GLAND PACKING	950 Kgs.	PTFE – Impregnated, Lubricated and Graphited yarn 725 ECO	969 Kgs.
The description of export item may be amended to read as” PACMAAN GLAND PACKING made out of PTFE/ Graphite Impregnated yarn 725 ECO”.			
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

3

Case No.:4/1/84-ALC3/2008	Party Name:NIRANJAN DECOFLOCKS (P) LTD.	Meet No/Date:1/84-ALC3/2008 03.04.2008	Status: Approved
HQ File :01/84/050/00397/AM08/	RLA File :05/24/040/00793/AM08/	Lic.No/Date:0510215103 18.01.2008	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 2% wastage on import item at S>no. 1 as detailed below: -			
Export Product	Export Qty.	Import Item	Qty. allowed
Flocks	4650 Kgs	1) Tow-Nulon/Polymide-66/6.9 DTX to 22 DTX	4743 Kgs
		2) Tannin/Tannic acid or equivalent	No justification for use in the export item has been given. Hence, disallowed.
		3) Softener for flocks	No justification for use in the export item has been given. Hence, disallowed.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

	Case No.:2/1/84-ALC3/2008	Party Name:PLEADERS KAMP,	Meet No/Date:1/84-ALC3/2008 03.04.2008	Status: Approved
	HQ File :01/84/050/00395/AM08/	RLA File :04/24/040/00363/AM08/	Lic.No/Date:0410093856 14.02.2008	
	<p>Decision: The Committee considered the case as per agenda and observed that applicant firm have not given particular no. of style, calculation sheet CAD/CAM for the export item. In view of this Committee in consultation with the representatives of technical authorities present in the meeting felt that 100% Polyester fabric may be allowed @ 5 Sq mtrs./Pc. Accordingly, it was decided to ratify the Advance Authorization issued in this case as detailed below:-</p>			

4	Detailed below:-			
	Export Product	Export Qty.	Import Item	Qty. allowed
	General Textiles Advocate long gown with inteling made out of 100% Polyester fabric	2300 Pcs	100% Polyester fabric	11500 Sq mtrs.
	The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

5	Case No.:1/1/84-ALC3/2008	Party Name:SKYLINE EXPORTS	Meet No/Date:1/84-ALC3/2008 03.04.2008	Status: Rejected
	HQ File :01/84/050/00394/AM08/	RLA File :32/21/040/00251/AM08/	Lic.No/Date:3210037486 17.03.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given the specific requirement of LABELS and TAPE mentioned in the import items for the said export product nor material of construction of LABELS and TAPE. Further, width of LABELS and TAPE is also not given. In view of this, it is not possible to compute the requirement of inputs; hence, Committee was constrained to reject the case.			
	RLA may take suitable consequential action accordingly.			

### Manually generated agenda cases

Case No.1	M/s. Shital Fibres Ltd., Jalandhar.
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NC 01/09 dt. 03.04.2008	F.No. 01/84/162/945/AM-08/DES-V
Request for modification of norms.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case applicant firm had applied for Advance Authorization to the R.A, Ludhiana for export of 11560 Kgs. of Synthetic Printed Blanket made of Acrylic Fibre and Polyester Cotton Spun Yarn under Para 4.7 of HBP 2004-09, but R.A taking cue from SION, J-32 advised that since in this case there is a change in the description of export product and import item, firm should apply for modification of SION. The Committee, after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to advise R.A, Ludhiana to issue Advance Authorization under Para 4.7 of HBP and adhoc norms in this case may be fixed as detailed below: -

Export Product	Export Qty.	Import Item	Import Qty.
Synthetic Printed Blankets made of Acrylic Fibre and Polyester Cotton Spun Yarn	11560 Kgs	1) Acrylic Fibre (15-17 DN)  2) Cationic Dyes (100% strength)	1) 12184.24 Kgs.  2) 196.5 Kgs.

The description of export item may be amended to read as “Synthetic Printed Blankets made of Acrylic Fibre and Polyester Cotton Spun Yarn containing 80% Polyester & 20% Cotton”.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.2	Received from Council for Leather Exports, Chennai.
NC 01/09 dt. 03.04.2008	F.No. 01/84/162/497/AM-08/DES-V
Review of Value Cap, Value Addition for revision of DEPB rates for the Textiles & Leather Products – reg.	

Decision: The Committee considered the case as per agenda and observed that Council for Leather Exports have submitted the requisite information/details as per format prescribed by DEPB Committee. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided to

recommend this case to DEPB Committee for consideration.

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Case No.3	M/s. Charnakattu Coir Manufacturing Co.Pvt. Ltd.
NC 01/09 dt. 03.04.2008	F.No. 01/84/162/1165/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.1010028413 dated 08.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the information/details submitted by the firm. The Committee, after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing 2% wastage as detailed below: -

Export Product	Export Qty.	Import Item	Import Qty.
PVC backed Coir Mats and Matting in various cut sizes.	2913 Sq mtrs.	Relevant PVC backed coir matting in roll for.	2971.26 Sq mtrs.

On both side of import and export item under the advance authorization in question, the description “ Thickness of Coir: 15 mm, Thickness of PVC: 2 mm and total thickness of Mat: 17 mm” shall match.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.4	M/s Leela Scottish Lace Pvt. Ltd., Mumbai
NC 01/AM09 dated 03.04.2008	F.NO.01/84/50/177/AM00/DES-V
Redemption of Advance authorization No. 0310008345 dated 07.09.1999.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm vide their letter dated 24.03.2008 have informed that there are some more Style Nos. viz., **8554, 7549** and **7554** in addition to the style no. **8549** against the advance authorization in question, which was mentioned in the decision of NC taken on 14.02.2008 for monitor/check on the export side by R.A. The Committee, in consultation with representatives of technical authorities present in the meeting decided to incorporate the Style Nos. **8554, 7549** and **7554** in addition to style no. **8549** against the Advance authorization in question.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing all the Style Nos mentioned above on export side against the Advance authorization in question.

Case No.5	M/s Leela Scottish Lace Pvt. Ltd., Mumbai
NC 01/AM09 dated 03.04.2008	F.NO.01/84/162/218/AM05/DES-V
Redemption of Advance authorization No. 0310004453 dated 12.08.1999.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm vide their letter dated 24.03.2008 have informed that there are some more Style Nos. viz., **2299, 2301** and **2395** in addition to the style no. **2300** against the advance authorization in question, which was mentioned in the decision of NC taken on 14.02.2008 for monitor/check on the export side by R.A. The Committee, in consultation with representatives of technical authorities present in the meeting decided to incorporate the Style Nos. **2299, 2301** and **2395** in addition to the style no. **2300** against the Advance authorization in question.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing all the Style Nos mentioned above on export side against the Advance

authorization in question.

Case No.6	M/s. Frontier Textile Pvt. Ltd.
NC 01/08 dt. 03.04.2008	F.No. 01/84/162/374/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0210101624 dated 15.06.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and as per assessment worked out by the representatives of technical authorities present in the NC meeting on 27.03.2008 on the basis of Sample shown by Sh.Anup Jaiswal, an authorized representative of the firm, who appeared for personal hearing decided to ratify the advance authorization issued in this case as detailed below:-

S.No	Export Product	Export Qty.	Import Item	Qty. allowed
1	Industrial workwear (i) 1000 Pcs. Bib trouser made out of 762 Sq mtrs. Nylon Cordura fabric 500D*1000D*78T P/D Teflon cire of 63" width & 609.60 Sq mtrs. 770D Cordura Fabric of 63" width & 1.676 mtrs. of Ind. Fabric.	1000 Pcs	1) Nylon Cordura fabric 500D*1000D*78T P/D Teflon cire of 63" width.  2) 770 D Cordura fabric, 63" width	1) 1949.20 Sq mtrs.  2) 1539.20 Sq mtrs.
2	Industrial workwear (ii) 1400 Pcs. short jacket made out of 1066.80 Sq mtrs. Nylon Cordura fabric 500D*1000D*78T P/D Teflon cire of 63" width & 853.44 Sq mtrs. 770D Cordura Fabric of 63" width & 1.342 mtrs. of Ind. Fabric.	1400 Pcs	3) 500D Cordura fabric 63" width	3) 1825 Sq mtrs.
3	Industrial workwear (iii) 2400 Pcs. trouser made out of 1828.80 Sq mtrs. Nylon Cordura fabric 500D*1000D*78T P/D Teflon cire of 63" width & 1463.04 Sq mtrs. 770D Cordura Fabric of 63"	2400 Pcs	4) 300D Nylon fabric, 63" width	4) 500 Sq mtrs.

	width & 1.152 mtrs. of Ind. Fabric.			
4	Industrial workwear (i) 5600 Pcs. trouser made out of 1706.88 Sq mtrs. Nylon Cordura fabric 500D*1000D*78T P/D Tefflon cire of 63" width & 883.92 Sq mtrs. 770D Cordura Fabric of 63" width & 1.83 mtrs. of Ind. Fabric.	5600 Pcs		
5	Industrial workwear (ii) 1200 Pcs. Bib trouser made out of 365.76 Sq mtrs. Nylon Cordura fabric 500D*1000D*78T P/D Tefflon cire of 63" width & 190.50 Sq mtrs. 770D Cordura Fabric of 63" width & 2.175 mtrs. of Ind. Fabric.	1200 Pcs		
6	Industrial workwear (iii) 1200 Pcs. coverall made out of 365.76 Sq mtrs. Nylon Cordura fabric 500D*1000D*78T P/D Tefflon cire of 63" width & 190.50 Sq mtrs. 770D Cordura Fabric of 63" width & 3.270 mtrs. of Ind. Fabric.	1200 Pcs		
7	Industrial workwear (i) 3500 Pcs. Jacket made out of 1600.20 Sq mtrs. of 500D Nylon Cordura fabric of 63" width & 2.14 mtrs. of Ind. Fabric.	3500 Pcs		
8	Industrial workwear (ii) 4750 Pcs. trouser made out of 1447.80 Sq mtrs. of 500D Cordura fabric of 63" width & 2.00 mtrs. of Ind. Fabric.	4750 Pcs		
9	Industrial workwear (i) 2500 Pcs. trouser made out of 2286 Sq mtrs. of 300D Nylon fabric of 63" width & 1143 Sq mtrs. 770D Cordura Fabric of 63" width & 1.619 mtrs. of Ind. Fabric.	2500 Pcs		

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

### **Outside agenda points**

During Norms Committee meeting, the representative of Deptt. of Revenue present in the meeting reiterated that NC

should not look at the cases relating to revision of Value Cap and DEPB rates. Committee was of the view that in the light of recent decision of Government to extend the DEPB benefits to the exporters, it is not possible to stop the normal functioning of Norms Committee entrusted with it, which also include the consideration of cases relating to revision of Value Cap and DEPB rates. Moreover, it is also a fact that NC simply considers these cases only for recommendation to DEPB Committee and it is the only DEPB Committee, which finalizes the cases. It was therefore decided to intimate Deptt. of Revenue accordingly.